

(d) whether the Tribunal has granted Closed Shop rights to the Thuramugha Thozhilali Union;

(e) whether Government have received any protests from Port Cargo Labour Union and Stevedore Labour Action Committee in regard to this award and its implementation; and

(f) what steps Government have taken in regard to this affair?

The Minister of Labour (Shri V. V. Giri): (a) According to the information received by Government, there was a lay off of 200 casual workers employed by the South India Corporation since the 30th April 1952; but most of them have since secured employment through the agency of the Cochin-Thuramugha-Thozhilali Union.

(b) There was non-employment of the workers during the pendency of the adjudication, but as the workers were casual employees, it is doubtful whether the non-employment amounted to dismissal.

(c) Yes.

(d) Not to Government's knowledge.

(e) The Tribunal has not passed an award in the dispute between headload workers and their employers and, therefore, the question does not arise.

(f) The Chief Labour Commissioner (Central), New Delhi, has been deputed, and has already gone to Cochin, to study the situation and to submit a report to Government.

THEFT OF DOCUMENTS FROM C.P.W.D. OFFICE, LODI COLONY

*1573. **Shri M. L. Dwivedi:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) what were the documents that were stolen from the C.P.W.D. office, Lodi Colony, and when they were stolen;

(b) whether these documents were of an important nature or ordinary ones;

(c) on whom the responsibility rests for the loss of these documents by theft; and

(d) whether any trace of the thief has been found so far?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) The documents which were stolen from the Central Public Works Department Enquiry Office, Lodi Colony are detailed below:

(1) 'Handing Over' and 'taking over' notes of two Section Officers.

(2) Table fan issue register.

(3) Ceiling fan account register.

(4) File containing the correspondence regarding the irregularities and inefficiency of the Worked Charged Staff.

(5) Correspondence with regard to the issue and receipt of table fans.

(6) Tools and Plant registers.

(7) Material issue registers (Old).

(8) Office order register.

These documents were stolen between 5 P.M. and 11 P.M. on the 8th June 1952.

(b) The documents in question are ordinary ones.

(c) The Police are investigating the case. Responsibility for the loss will be fixed after the police report is received.

(d) No.

EVICTON OF UNAUTHORISED OCCUPANTS OF PRIVATE LANDS

*1574. **Shri B. R. Varma:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government under the Delhi Premises (Requisition and Eviction) Amendment Act, passed in October, 1951 has evicted unauthorised occupants from private lands as recommended by the Select Committee and in accordance with the assurance given by Shri Gadgil, the then Minister for Works, Production and Supply on the 29th September, 1951 on the floor of this House; and

(b) if not, whether Government propose to do so and if so, when?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). There would appear to be some misunderstanding of the position. The Act mentioned by the hon. Member has since been repealed but the provision of that Act have been incorporated in the Government Premises (Eviction) Act, 1950. Neither of these two Acts empowers Government to evict unauthorised occupants of private lands nor did the Select Committee recommend that such unauthorised occupants should be evicted by Government. It is for the owners to secure evictions through the usual processes of Law, and if any one is attempted to be evicted, Government will, in terms of the recommendation of the Select Committee referred to by the hon. Member, try to bring about a settlement between the owner and the unauthorised occupants if the matter is brought to their notice by either party and in the event of there being no